

**PUNJAB VIDHAN SABHA
BILL NO. 11-PLA-2025**

**THE PUNJAB LAW OFFICERS (ENGAGEMENT)
AMENDMENT BILL, 2025**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A

BILL

further to amend the Punjab Law Officers (Engagement) Act, 2017.

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Law Officers (Engagement) Amendment Act, 2025.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Law Officers (Engagement) Act, 2017, in section 9, in sub-section (1), in the proviso, for the sign ".", the sign ":" shall be substituted and thereafter, the following proviso shall be added, namely:-

Amendment in section 9 of Punjab Act 3 of 2017.

"Provided further that the Government may, by notification, relax the annual professional income criteria, subject to maximum fifty percent of the amount specified under this sub-section, for the candidates belonging to the Scheduled Caste category."

3. (1) The Punjab Law Officers (Engagement) Amendment Ordinance, 2025 (Punjab Ordinance No. 1 of 2025), is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

**CHANDIGARH:
THE 5th May, 2025**

**RAM LOK KHATANA,
SECRETARY.**